

MR. CHAIRMAN: Your notice is 'Concern over crimes in Maharashtra'. Don't make allegations against even the agencies! Nothing has happened so far.

SHRI KUMAR KETKAR: This is about crime in Maharashtra which is not properly being investigated.

MR. CHAIRMAN: You say that this should be investigated further.

SHRI KUMAR KETKAR: One suicide of a Member of Parliament...

SHRI SUBHASH CHANDRA SINGH: Sir, I associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for setting up of a Bench of the Supreme Court at Bengaluru

SHRI K.C. RAMAMURTHY (Karnataka): Mr. Chairman, Sir, thank you very much for permitting me to raise this very important issue of national importance. Sir, successive Governments have been trying to bring down the load on the Supreme Court and other courts. There are views, suggestions and recommendations that the Supreme Court at Delhi should concentrate on constitutional matters while four appellate benches one each in the North, the South, the East and the West should focus on appeals emanating from the High Courts. I feel the time has come now that the Supreme Court and the Government of India take a positive view on this and see that the pressure on the highest court is reduced. We have seen that the benches established by various High Courts have been functioning very effectively and have been highly beneficial to the litigants. It is not just about easing the pressure on the courts. The litigants are not able to come here and they are relinquishing the idea of going to the Supreme Court due to distance and cost. It is high time we gave a

serious thought to it. When it comes to establishing Supreme Court Benches in the four regions, I feel as far as south is concerned, Bengaluru is the best place for it considering its climatic conditions, connectivity, infrastructure, readily available judicial accommodations and other things. I request the Government of India and our dynamic Law Minister to take up this issue with the Supreme Court of India for setting up a Supreme Court Bench at Bengaluru where all the facilities are available. Thank you very much, Sir.

SHRI SUBHASH CHANDRA SINGH: Sir, I associate myself with the mention made by the hon. Member.

SHRI IRANNA KADADI (Karnataka): Sir, I also associate myself with the mention made by the hon. Member.

DR. VIKAS MAHATME (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI: Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to confer Bharat Ratna on Shri N.T. Rama Rao, founder of Telugu Desam Party (TDP) and the former Chief Minister of Andhra Pradesh posthumously

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): *Hon. Chairman Sir, Shri Nandamuri Taraka Rama Rao was born in a family of agrarian background in Nimmakuru village, Pamarru mandal of Krishna district. He acted in more than 300 movies and was acclaimed as the undisputed king in the Telugu film industry. On the occasion of his diamond jubilee, he entered politics to dedicate his life to the people.

* English translation of the Original speech delivered in Telugu.